(4)

कार्यालय जिलाधिकारी, सुल्तानपुर।

पत्र संख्या– 465/NGTOA 684/2024/2024-25 दिनांक– 21.10.2024

राष्ट्रीय हरित अधिकरण
National Green Tribunal
प्रधान न्यायपीठ / Principal Bench
नई दिल्ली / New Delhi
04 NOV 2024
प्राप्ति और निर्गम अनुभाग
Receipt & Issue Section
डायरी सं. / Diary No. 7457
Signature

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
प्रधान पीठ, फरीदकोट हाउस, कॉपरनिकस मार्ग,
इण्डिया गेट के पास, नई दिल्ली–110001

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या–684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 में दिनांक–22.07.2024 को पारित आदेश दिनांक–22.07.2024 के अनुपालन आख्या प्रेषण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में मैसर्स कय्यूम ईंट उद्योग, ग्राम–आमकोल, तह0–सदर, जनपद–सुल्तानपुर के विरूद्ध योजित वाद ओ0ए0 संख्या–684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 में दिनांक–22.07.2024 को पारित आदेश दिनांक–22.07.2024 को पारित आदेश के अनुपालन में अधोहस्ताक्षरी द्वारा पत्र दिनांक–13.09.2024 के माध्यम से गठित उप जिलाधिकारी, तह0–सदर, सुल्तानपुर, अपर मुख्य अधिकारी, जिला पंचायत, सुल्तानपुर, खान निरीक्षक, सुल्तानपुर, वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली की चार सदस्यीय संयुक्त कमेटी द्वारा मैसर्स कय्यूम ईंट उद्योग के विरूद्ध दिए गए बिन्दुओं एवं ईंट भट्ठों की अद्यतन स्थिति के सम्बन्ध में जांच की गयी। संयुक्त कमेटी द्वारा प्रस्तुत जांच आख्यानुसार मैसर्स कय्यूम ईंट उद्योग, ग्राम–आमकोल, तह0–सदर, जनपद–सुल्तानपुर द्वारा राज्य प्रदूषण नियन्त्रण बोर्ड से संचालन हेतु 31.07.2029 तक की अवधि हेतु सहमति प्राप्त है। खनन व जिला पंचायत का शुल्क भी ईंट भट्ठे द्वारा जमा कराया जा चुका है। क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली के अभिलेखानुसार ईंट भट्ठे को संचालन हेतु नियमानुसार सहमति (जल/वायु) 31.07.2029 तक की अवधि हेतु निर्गत है। संयुक्त जांच आख्यानुसार ईंट भट्ठा को निर्गत सहमति की शर्तों का अनुपालन होता पाया गया। निरीक्षण के समय ईंट भट्ठा स्थल स्थापना के समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया।

उपरोक्तानुसार अवगत कराना है कि ईंट भट्ठे की स्थापना निरीक्षण के समय उपस्थित ईंट भट्ठा प्रतिनिधि के अनुसार वर्ष 1997–98 में की गयी थी। तत्समय ईंट भट्ठा जिला पंचायत की उपविधियों के अनुसार स्थापित किया जाना प्राविधानित था। ईंट भट्ठे के संयुक्त निरीक्षण के समय ईंट भट्ठा स्थापना स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। वर्तमान में ईंट भट्ठे को संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सहमति (जल/वायु) 31.07.2029 तक की अवधि हेतु निर्गत है।

संलग्नक–यथोपरि।

भवदीया

KJ

(कृत्तिका ज्योत्स्ना)
जिलाधिकारी,
सुल्तानपुर

Ld. R.G. 4-11-2024 Com(J)

of 684/2024 PP Pur 6/11

5/

मैसर्स कय्यूम ईंट उद्योग (पार्टनर श्री नूर आलम), ग्राम–आमकोल, तह0–सदर, जनपद–सुल्तानपुर के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या–684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 में दिनांक–22.07.2024 को पारित आदेश के अनुपालन में संयुक्त कमेटी की जाँच आख्या।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद ओ0ए0 संख्या–684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 में मा0 अधिकरण द्वारा पारित आदेश दिनांक–22.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जो कि मैसर्स कय्यूम ईंट उद्योग, ग्राम–आमकोल, तह0–सदर, सुल्तानपुर से सम्बन्धित है। जिसके सुसंगत अंश निम्नवत हैं–

".....4. In the circumstances, we constitute a Joint Committee comprising District Magistrate, Sultanpur and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Sultanpur shall be the Nodal Agency for co-ordination and compliance of this order.

6. The Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate action in accordance with law after giving due opportunity of hearing to all concerned parties, within a period of two months, and submit a Compliance Report with Registrar General of this Tribunal, who may place the matter before the Bench, if any further order is required.

7. With the above directions this Original Application is disposed of."

माननीय अधिकरण द्वारा पारित आदेश के अनुपालन में जिलाधिकारी महोदया, सुल्तानपुर द्वारा पत्र संख्या–372/खनन–2024 दिनांक–13 सितम्बर, 2024 के माध्यम से मैसर्स कय्यूम ईंट उद्योग (पार्टनर श्री नूर आलम), ग्राम–आमकोल, तह0–सदर, जनपद–सुल्तानपुर की अद्यतन स्थिति की जांच हेतु निम्नानुसार संयुक्त समिति का गठन किया गया।

1. उप जिलाधिकारी, सदर, सुल्तानपुर।
2. अपर मुख्य अधिकारी, जिला पंचायत, सुल्तानपुर।
3. खान निरीक्षक, सुल्तानपुर।
4. वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, रायबरेली।

उपरोक्त गठित संयुक्त कमेटी द्वारा ईंट भट्ठे मैसर्स कय्यूम ईंट उद्योग, ग्राम–आमकोल, तह0–सदर, जनपद–सुल्तानपुर का संयुक्त निरीक्षण दिनांक–18.09.2024 को किया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री नूर आलम उपस्थित रहे। निरीक्षण के समय ईंट भट्ठा ऑफ सीजन होने के कारण संचालन में नहीं पाया गया। निरीक्षण आख्या निम्नवत है–

(i) सन्दर्भित ईंट उद्योग सुल्तानपुर शहर से लगभग 07 किमी0 दूर फैजाबाद–सुल्तानपुर मार्ग पर ग्राम–आमकोल में स्थापित है। ईंट भट्ठे का अक्षांश, देशान्तर क्रमशः 26.318992, 81.104834 है।

(ii) उपस्थित प्रतिनिधि के अनुसार ईंट भट्ठे की स्थापना वर्ष 1997–98 में की गयी थी। ईंट भट्ठे की स्थापित क्षमता 23 पाया लगभग 25000 ईंट/दिन उत्पादन की है। ईंट भट्ठे में गैसीय उत्सर्जकों के निस्तारण हेतु भूतल से लगभग 115 फीट ऊँची चिमनी स्थापित पायी गयी। निरीक्षण के समय चिमनी से सम्बद्ध ट्रेन्च में पकी हुई ईंट भरी हुई पायी गयी।

6/

(iii) **निरीक्षण के समय ईंट भट्ठे का वित्तीय वर्ष 2023–24 का जिला पंचायत का लाइसेन्स शुल्क तथा खनन विभाग का विनियमन शुल्क जमा होने की पुष्टि हुई।**

(iv) ईंट भट्ठा की चिमनी से **पूरब दिशा** में लगभग 80 मीटर की दूरी पर फैजाबाद–सुल्तानपुर मार्ग तत्पश्चात लगभग 450 मीटर तक कृषि भूमि, **पश्चिम दिशा** में लगभग 500 मीटर तक कृषि भूमि, **उत्तर दिशा** में लगभग 200 मीटर तक कृषि भूमि तत्पश्चात लगभग 250 मीटर पर ग्राम–आमकोल की आबादी लगभग 40–45 घर (लगभग 200–225 व्यक्ति) तथा **दक्षिण दिशा** में लगभग 300 मीटर तक कृषि भूमि तत्पश्चात ग्राम–आमकोल की आबादी लगभग 80–100 घर (लगभग 400–500 व्यक्ति) स्थित है।

(v) क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली के अभिलेखानुसार ईंट भट्ठे को संचालन हेतु पूर्व में नियमानुसार सहमति (जल/वायु) 31.07.2024 तक तथा वर्तमान में 31.07.2029 तक की अवधि हेतु निर्गत है। ईंट भट्ठे को जिग–जैग में परिवर्तित कर ही संचालित किये जाने हेतु शपथ पत्र भी प्रेषित किया गया है। ईंट भट्ठा प्रतिनिधि द्वारा निर्गत सहमति की शर्तों के अनुपालन के क्रम में अधिकृत प्रयोगशाला से चिमनी की अनुश्रवण आख्या दिनांक–15.05.2023 व दिनांक–06.06.2024 उपलब्ध कराया गया है। जो मानकों के अनुरूप है। निरीक्षण के समय ईंट भट्ठा स्थल स्थापना के समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया।

उपरोक्तानुसार अवगत कराना है कि ईंट भट्ठे की स्थापना निरीक्षण के समय उपस्थित ईंट भट्ठा प्रतिनिधि के अनुसार वर्ष 1997–98 में की गयी थी। तत्समय ईंट भट्ठा जिला पंचायत की उपविधियों के अनुसार स्थापित किया जाना प्राविधानित था। ईंट भट्ठे के संयुक्त निरीक्षण के समय ईंट भट्ठा स्थापना स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। वर्तमान में ईंट भट्ठे को संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सहमति (जल/वायु) 31.07.2029 तक की अवधि हेतु निर्गत है।

24/9/24	Siddharth 24/09/24	24/9/24	24.09.24
(मनीष त्रिपाठी) वैज्ञा0 सहा0 उ0प्र0 प्र0 नि0 बोर्ड रायबरेली	(सिद्धार्थ शंकर पाण्डेय) खान निरीक्षक, सुल्तानपुर	(हरिओम नारायण चन्द) अपर मुख्य अधिकारी जिला पंचायत, सुल्तानपुर	(विपिन द्विवेदी) उप जिलाधिकारी तह0–सदर, सुल्तानपुर

स्पॉट मेमो

कृपया मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित OA संख्या 684/2024 में पारित आदेश दिनांक 22/7/2024 के अनुपालन में जिलाधिकारी महोदया द्वारा आदेश संख्या 372/खनन-2024 दिनांक 13/9/2024 के माध्यम से गठित चार सदस्यीय समिति द्वारा मेसर्स कम्पोजिट ईट उद्योग ग्राम आमकोल तह० सदर सुल्तानपुर का निरीक्षण आज दिनांक 18/9/2024 को किया गया। निरीक्षण के समय ईट भट्ठा ऑफ सीजन होने के कारण बन्द पाया गया। ईट भट्ठा प्रतिनिधि के रूप में श्री नूर आलम पार्टनर उपस्थित रहे। निरीक्षण के दौरान ईट भट्ठे की 200 मी० की परिधि में आबादी स्थित नहीं पायी गयी। निरीक्षण के दौरान ईट भट्ठे का खनन विनियमन शुल्क, जिला पंचायत लाइसेंस शुल्क तथा प्रदूषण नियंत्रण बोर्ड की सहमति 31/7/2024 तक की अवधि हेतु निर्गत होने की पुष्टि हुई। प्रदूषण नियंत्रण बोर्ड से सहमति नवीनीकरण हेतु आवेदन किया जाना भी उपस्थित प्रतिनिधि द्वारा अवगत कराया गया।

अनिल कुमार सिंह
जिला अधिकारी
जिला सुल्तानपुर

Lalkhanna 18/9/24
MF Sultanpur

18/9/24
SAUPPCBRAL

नूर आलम
पार्टनर मेसर्स कम्पोजिट ईट उद्योग
9554252746

8/

कार्यालय जिलाधिकारी सुल्तानपुर

दिनांक 13 सितम्बर 2024

अनुज्ञा 372 सन्नन–2024

विषय. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या 684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 22.07.2024 के अनुपालन के सम्बन्ध में।

कार्यालय–ज्ञाप

क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण, रायबरेली के पत्र संख्या उ0प्र0प्र0नि0बो0–ओ0ए0–684/2024/2024–25, दिनांक 28.08.2024 के द्वारा अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद ओ0ए0 संख्या 684/2024 नसरूद्दीन बनाम स्टेट ऑफ यू0पी0 में मा0 अधिकरण द्वारा मेसर्स कयूम ईंट उद्योग ग्राम आमकोल, तहसील सदर, सुल्तानपुर के सम्बन्ध में आदेश दिनांक 22.07.2024 पारित किया गया है, जिसके सुसगत अंश निम्नवत् है–

".....4. In the circumstances, we constitute a Joint Committee comprising District Magistrate, Sultanpur and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Sultanpur shall be the Nodal Agency for co-ordination and compliance of this order.

6. The Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate action in accordance with law after giving due opportunity of hearing to all concerned parties, within a period of two months, and submit a Compliance Report with Registrar General of this Tribunal, who may place the matter before the Bench, if any further order is required.

7. With the above directions this Original Application is disposed of."

तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.07.2024 के अनुपालन निम्नवत् समिति का गठन किया जाता है–

1. उप जिलाधिकारी सदर सुलतानपुर।
2. अपर मुख्य अधिकारी, जिला पंचायत, सुलतानपुर।
3. खान निरीक्षक, सुलतानपुर।
4. वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, रायबरेली।

उक्त समिति को निर्देशित किया जाता है कि मा0 अधिकरण द्वारा वाद में पारित आदेश दिनांक 22.07.2024 के अनुपालन में पारित आदेश में उल्लिखित बिन्दुओं को संज्ञान में लेते हुए ईंट भट्ठा मेसर्स कयूम ईंट उद्योग, ग्राम आमकोल, तहसील सदर, सुल्तानपुर की जांच संयुक्त रूप से करते हुए अनुपालन आख्या अधोहस्ताक्षरी को 03 दिवस में उपलब्ध कराना सुनिश्चित करें, जिससे कृत कार्यवाही सम्बन्धी आख्या मा0 अधिकरण को समय प्रेषित की जा सके।

(कृत्तिका ज्योत्स्ना)
जिलाधिकारी
सुलतानपुर।

प्रतिलिपि–

1. समिति के समस्त सदस्यगण को अनुपालनार्थ।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड रायबरेली को इस निर्देश के साथ प्रेषित कि मा0 अधिकरण के आदेश के क्रम में अनुपालन आख्या समय प्रेषित किया जाना सुनिश्चित करें।

जिलाधिकारी
सुलतानपुर।

Item No.02 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 684/2024

Nassurudin Applicant

Versus

State of U.P. Respondent

Date of hearing: 22.07.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

ORDER

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as **'NGT Act, 2010'**) has been registered exercising suo-moto jurisdiction on a letter petition dated 03.10.2023, sent by Nassuruddin son of Mohd. Samim, resident of village Amkol, Tehsil Sadar, District Sultanpur, State of Uttar Pradesh, alleging that a brick-kiln namely Kayyum Eit Udyog is operating on the State Highway from Sultanpur to Ayodhya on the western side which has been established without compliance with siting criteria and causing pollution. It is said that brick kiln has not installed Zig-Zag technology, obtained Clearance/No Objection Certificate wrongly and is not complying with the siting criteria prescribed in Rules.

2. From complaint, it is evident that statutory consent has been obtained by brick-kiln but there is nothing on record to show that any

Statutory remedy of Appeal has been availed by complainant against such statutory consent.

3. Be that as it may, since the complaint is regarding siting criteria, we find that matter requires investigation into facts for which at the first instance, local authorities and Statutory Regulator must look into matter and if finds any violation of environmental laws, would take appropriate action in accordance with law.

4. In the circumstances, we constitute a Joint Committee comprising District Magistrate, Sultanpur and Uttar Pradesh Pollution Control Board.

5. District Magistrate, Sultanpur shall be the Nodal Agency for co-ordination and compliance of this order.

6. The Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate action in accordance with law after giving due opportunity of hearing to all concerned parties, within a period of two months, and submit a Compliance Report with Registrar General of this Tribunal, who may place the matter before the Bench, if any further order is required.

7. With the above directions this Original Application is disposed of.

Sudhir Agarwal, JM

Dr.Afroz Ahmad, EM

July 22, 2024
Original Application No.684/2024
M

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE **Application Id : 27607120**

218269/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2024 **Date: 23/09/2024**

To,
M/s
QAYYUM ENT UDYOG
VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **QAYYUM ENT UDYOG** located at **VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA QAYYUM ENT UDYOG **granted for the period from 05/08/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-25000 Number/day	25000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1**	**Septic Tank**	
Industrial	**0**	**Septic Tank**	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Stack	Coal agriculture Residue4.0 Ton/day	1	Particulate Matter	Approx 30 Meter above ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	Brick Stack	Particulate Matter	As Per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in inspection report of M/s QAYYUM ENT UDYOG VILL AAMKOAL SADAR SULTANPUR, SULTANPUR, 228118 recommended for grant of conditional consent (Air/water) with following special conditions:-

1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green

Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

4- Brick kilns shall be converted to zig zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of two years

5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.

6- All brick kilns shall use only approved fuel such as Piped Natural Gas coal, fire wood and or agricultural residues Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

7- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

8- Brick kilns shall follow process emission fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9- The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10- All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11- The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12- Vehicles shall be covered during transportation of raw material/bricks"

13- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.

14- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.

15- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.

16- The brick kiln should comply the notification issued under the Environment (Protection) Act. 1986

17- The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.

18- Compliance report of this consent order must be sent to this office within two months.

19- Ash content should be used for low lying land filling in a scientific manner.

20- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.

21- Stack emission monitoring test should be carried out from Environment (Protection) Act. 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.

22- Proposal of Zig-zag technology should be submitted as earliest with time bound program.

23- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.

24- The Brick kiln fine dust not to accumulate all around the Brick kilns.

25- Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging.

26- Unit is directed to PUCCA arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.

27- Unit will develop green belt all around the campus of Brick kiln.

28- Proper water supply arrangement will be made by the unit to the workers for domestic activities.

29- Proper record regarding water consumption for suppression of dust around the Brick Kiln will be maintained by the unit.

30- If any adverse order issued from Hon'ble Court or Head Office Regarding suitability of site. Then the operation of brick kiln shout is closed.

31- If any balance fees found, it will have to be paid by brick kiln in future.

32- The condition of the confirmation that the found complaint was, then consent order itself will be automatically canceled.

33- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

34- This consent will be effective and valid only after the revoke of the closure order dated 15-07-2021 issued to Brick kiln by State Board.

35- The brick kiln should comply all above conditions failing which the above consent shall automatically stand revoked. The board has the right to modify any conditions & when required in compliance with any change in environmental guidelines and Hon'ble courts orders passed time to time.

36- It will be mandatory for the industry to submit the Balance Sheet certified by a Chartered Accountant to this office within 2 months of receipt of consent.

37- That the Brick kilns shall comply the order dated 8-4-2022 passed by Hon'ble Supreme court in writ petition no. 18213/2021 NCR Brick kilns Association vs. Central Pollution Control Board and others and notification dated 22-2-2022 issued by Ministry of Environment Forest And Climate Change.

38- The Brick Kilns shall also comply the orders passed by Hon'ble Supreme court, Hon'ble High court and Hon'ble N.G.T. pertaining to brick kilns.

39- This consent will be valid only as per the final orders passed by the Hon'ble NGT in the Original Application number-684/2024 filed in the Hon'ble NGT against the brick kiln.

PRADEEP KUMAR VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2024.09.23 14:04:43 +05'30'
Regional Officer

Copy to:

Chief Environment Officer (5), U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

PRADEEP KUMAR VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2024.09.23 14:05:03 +05'30'
Regional Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

17.

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319885, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6
AN ISO 9001:2015 CERTIFIED & NABL ACCREDITED LABORATORY

Cert.No. TC-12468

TEST REPORT

Format No. PTL/SE/3351

Issue Date : 20.05.2023

Sample Code No	PTL/ST/31A	Sampling Location:	BRICK KILN STACK
		Sample Collected By	PTL TEAM
Report No.:	SAQ20052023-31A	Analysis Duration	16.05.2023 TO 20.05.2023
Client's Name & Address	M/s KAYYUM ENT UDYOG. VILLAGE- AAMKOL, TEHSIL- SADAR, DISTT - SULTANPUR (U.P)	Equipment Use	Stack Sampler VSSI
		Duration Of Sampling	As per CPCB Guideline
		Sampling Protocol	IS: 11255
Sample Drawn On	15.05.2023	Sample Received On	15.05.2023

DETAILS OF STACK

Stack Attached To	BRICK KILN STACK	Capacity of Brick Kiln	23 Paya
Fuel & Quantity Used	Coal/4.5 TPD	Stack Height Above Ground	33.52 mtr.
Stack Dia	1540 mm	Stack Height at Sampling port	12 mtr.
Material of Construction	BCC	Normal Operating Schedule	As per requirement
Type of Flue	-	Type of Test	Stack Emission

PHYSICAL OBSERVATION

Ambient Temperature	36.0 °C	Stack Temperature	118 °C
Velocity Of Fuel Gas	2.85 m/Sec.	Sampling Flow Rate of PM	6 LPM
Sampling Flow Rate Of Gases	-	Total Volume of air sampled	1000 LT.

TEST RESULT

S No.	PARAMETERS	UNIT	OBSERVE VALUE	TEST METHOD	LIMIT
	PARTICULATE MATTER	(mg/Nm3)	212.5	IS:11255(part 1): 1985 (RA:2019)	250

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after two 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

PRAVAYU TESTING LABORATORY LLP * Q.M.

End of Report

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6
AN ISO 9001:2015 CERTIFIED & NABL ACCREDITED LABORATORY
Cert.No. TC-12468

TEST REPORT

Format No. PTL/SF/33ST

Issue Date : 11.06.2024

Sample Code No	PTL/ST/75A	Sampling Location:	BRICK KILN STACK
		Sample Collected By	PTL TEAM
Report No.	SAQ11062024-75A	Analysis Duration	07.06.2024 to 11.06.2024
Client's Name & Address.	M/s KAYYUM ENT UDYOG. VILLAGE- AAMKOL, TEHSIL- SADAR, DISTT.- SULTANPUR (U.P)	Equipment Use	Stack Sampler VSSI
		Duration Of Sampling	As per CPCB Guideline
		Sampling Protocol	IS: 11255
Sample Drawn On	06.06.2024	Sample Received On	06.06.2024

DETAILS OF STACK

Stack Attached To	BRICK KILN STACK	Capacity of Brick Kiln	23 Paya
Fuel & Quantity Used	Coal/4.5 TPD	Stack Height Above Ground	33.52 mtr.
Stack Dia	1540 mm	Stack Height at Sampling port	12 mtr.
Material of Construction	BCC	Normal Operating Schedule	As per requirement
Engine S.No	-	Type of Test	Stack Emission

PHYSICAL OBSERVATION

Ambient Temperature	38.0 °C	Stack Temperature	115 °C
Velocity Of Fuel Gas	2.25 m/Sec.	Sampling Flow Rate of PM	6 LPM
Sampling Flow Rate Of Gases	-	Total Volume of air sampled	1000 LT.

TEST RESULT

S No	PARAMETERS	UNIT	OBSERVE VALUE	TEST METHOD	LIMIT
1	PARTICULATE MATTER	[mg/Nm3]	244.5	IS:11255(part-1): 1985 (RA:2019)	250

NOTE :

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after two 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

PRAVAYU TESTING LABORATORY LLP ★ Q.M.

End of Report

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP94374103566864W

e-Stamp

Certificate No.	:	IN-UP94374103566864W
Certificate Issued Date	:	23-Sep-2024 01:06 PM
Account Reference	:	NEWIMPACC (SV)/ up14520704/ SULTANPUR SADAR/ UP-SLT
Unique Doc. Reference	:	SUBIN-UPUP14520704855749426695837
Purchased by	:	MS KAYUM ENT UDYOG PARTNER NOOR ALAM
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MS KAYUM ENT UDYOG PARTNER NOOR ALAM
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MS KAYUM ENT UDYOG PARTNER NOOR ALAM
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Signature
ACC Name-Radheshyam Mishra
ACC Code-UP14520704
ACC Address-Collectorate Sultanpur
Lic. No. 28/92
Sadar, Distt.-Sultanpur

NOTARY VED PRAKASH PATHAK ADVOCATE SADAR SULTANPUR GOVT. OF U.P. INDIA Regd. No. 56(11)2000

NOTARIAL NOTARIAL

Please write or type below this line

शपथ पत्र

समक्ष,

श्रीमान क्षेत्रीय अधिकारी महोदय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, शयबरेली ।

मै नूर आलम सुत सुत इबरार अली निवासी ग्राम आमकोल पोस्ट के,एन आई0 तहसील सदर जिला सुलतानपुर वास्ते मेसर्स कयूम ईट उद्योग ग्राम आमकोल पोस्ट के,एन आई0 तहसील सदर जिला सुलतानपुर शपथ पूर्वक बयान करता हूँ कि–

1– यह कि मेसर्स कयूम ईट उद्योग ग्राम आमकोल विकास खण्ड कूरेभार पोस्ट के,एन आई0 तहसील सदर जिला सुलतानपुर में संचालित है जिसको आपके कार्यालय से सहमति प्राप्त है ।

2– यह कि पर्यावरण , वन और जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना दिनांक 22.02.2022 में दिए गए दिशा निर्देश के अनुपालन में उक्त ईट भटठे को मेरे द्वारा जिक जैक तकनीक या वार्टिकल शाफ्ट के परिवर्तित कर ही अगले सत्र में संचालन किया जायेगा ।

सत्यापन

मै शपथकर्ता स्वयं सत्यापित करता हूँ कि शपथपत्र की धारा 1 लगायत 2 तक मेरी जानकारी में सही व सच है । इसमें कुछ छिपाया नहीं है ।

स्थान– कलेक्ट्रेट परिसर सुलतानपुर No. 2758 Time 2

दिनांक 23.09.2024 Solemnly affirmed before me to my office. शपथकर्ता

The deponent Identified by .....

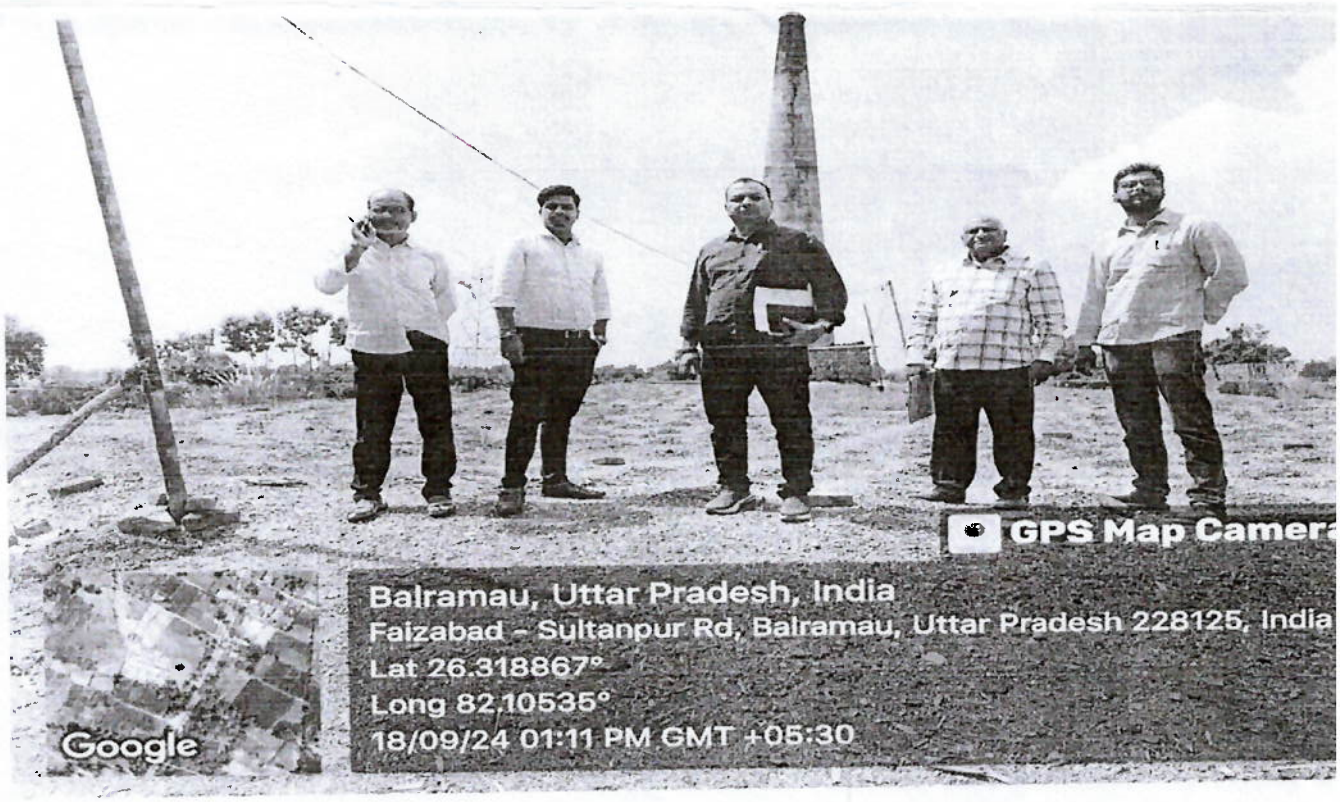
Signature Attested

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

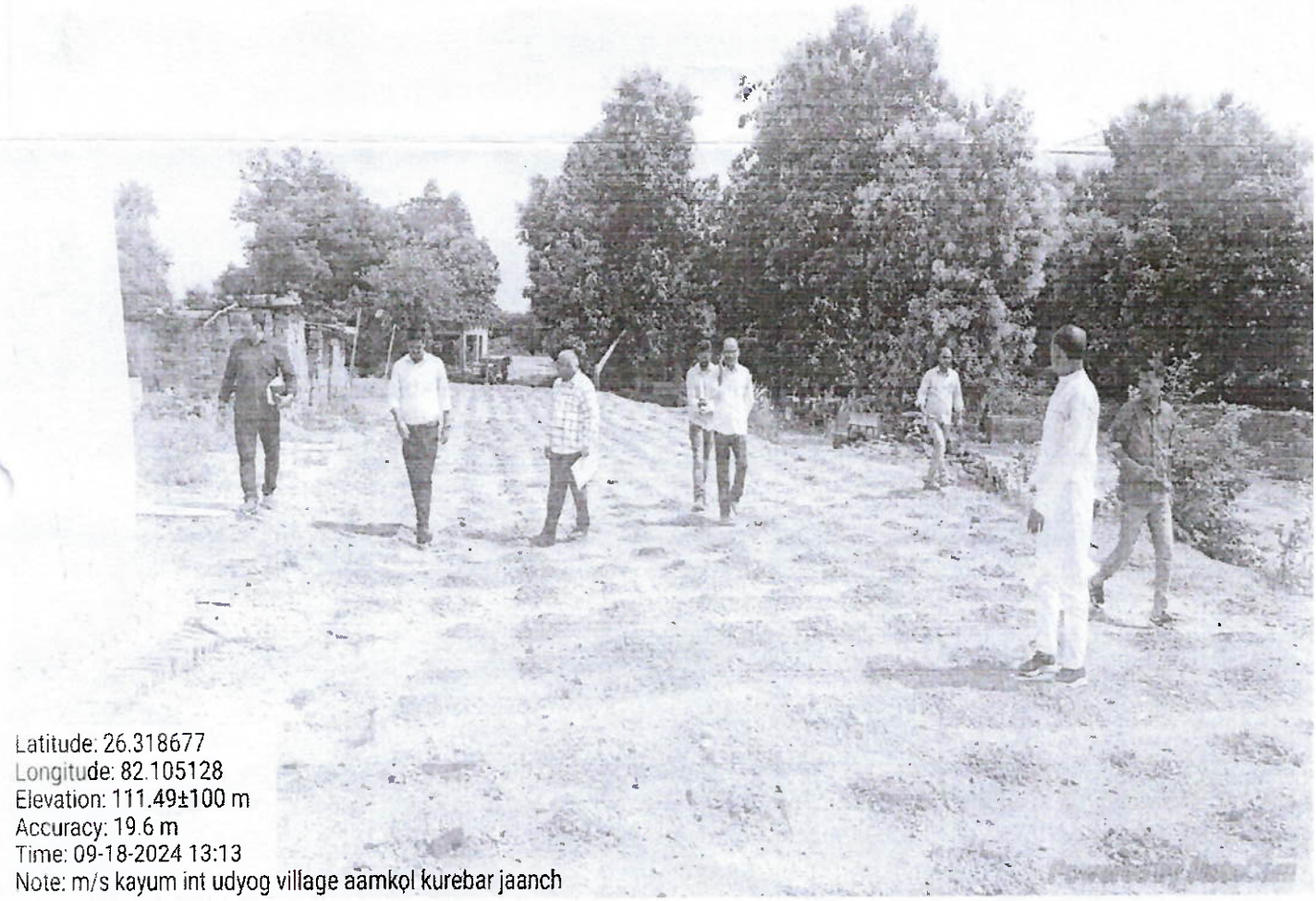
Notary
Sadar, Sultanpur.

20.

GPS Map Camera
Balramau, Uttar Pradesh, India
84C4+3J, Balramau, Uttar Pradesh 228125, India
Lat 26.319034°
Long 82.1048°
18/09/24 01:13 PM GMT +05:30
Google


GPS Map Camera
Balramau, Uttar Pradesh, India
Faizabad - Sultanpur Rd, Balramau, Uttar Pradesh 228125, India
Lat 26.318867°
Long 82.10535°
18/09/24 01:11 PM GMT +05:30
Google

Latitude: 26.318717
Longitude: 82.10546
Elevation: 111.49±100 m
ccuracy: 12.0 m
ime: 09-18-2024 13:11
Note: m/s kayum int udyog village aamkol kurebar jaanch
Powered by NoteCam


Latitude: 26.318677
Longitude: 82.105128
Elevation: 111.49±100 m
Accuracy: 19.6 m
Time: 09-18-2024 13:13
Note: m/s kayum int udyog village aamkol kurebar jaanch